

In the Court of the Principal District Judge, Madurai.

Present :Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Monday, this the 4th day of May 2020.

Crl.M.P.Nos.2176/2020, 2177/2020, 2178/2020, 2179/2020, 2180/2020,
2181/2020 &2182/2020.

1. Alagupandi, S/o.Krishnan

2. Satheeshkumar @ Kannadi @ Chasier,

S/o.Muthuraj

.. Petitioners in Crl.M.P.Nos.2176/2020/
and 2178/2020 Accd.

Alagupandi, S/o.Krishnan

.. Petitioner in Crl.M.P.Nos. 2177/2020
2179/2020/ 2180/2020/2181/2020 and
2182/2020/Accd.

Vs

State through the Inspector of Police,

Koodalpudur P.S. Cr.Nos.68 /2020,

1187/2020, 67/2020, 998/2019, 1148/2019

1149/2019 & 87/2020

.. Respondent/Complainant.

These petitions taken up today for hearing at request through e.mail/
e.petition and after hearing the arguments of Thiru.U.Prabhakar, Advocate for
the petitioners and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the
state over conference call, this court passed the following

Common Order

1. Bail applications u/s. 439 of Cr.p.c.
2. The offences alleged in all the seven petitions are U/s. 457 and 380 of IPC.
3. Heard.
4. Considered the argument of the both sides. The learned counsel for the petitioners in Crl.M.P.Nos.2176/2020, 2177/2020, 2178/2020,

2179/2020, 2180/2020, 2181/2020 &2182/2020 would submit that the petitioners in CrI.M.P.Nos. 2176/2020, 2177/2020&2178/2020 are in judicial custody for the past 71 days and the petitioner in CrI.M.P.Nos.2179/2020, 2180/2020, 2181/2020 &2182/2020 is in judicial custody for the past 61 days, the stolen properties were recovered, one of the co-accused was granted bail by the concerned Judicial Magistrate. Per contra, the learned public prosecutor would submit that in all the cases, the petitioners along with other accused broken the house and committed theft of jewels and cash, some other accused are yet to be arrested, the petitioners were arrested in 2 cases and formal arrest made in other cases, some of the properties were yet to be recovered and hence strong objection to grant bail to the petitioners. The petitioners are in judicial custody for the past 71 days. Under such circumstances, considering the incarceration period of the petitioners for the past 71 days and substantial part of investigation is over, this court is inclined to grant bail to the Petitioners in CrI.M.P.Nos.2176/2020, 2177/2020, 2178/2020, 2179/2020, 2180/2020, 2181/2020 &2182/2020 on condition.

5. In the result, the Petitioners in CrI.M.P.Nos.2176/2020, 2177/2020, 2178/2020, 2179/2020, 2180/2020, 2181/2020 &2182/2020 are ordered to be enlarged on bail on his executing own bond for Rs.10,000/- to the satisfaction of the **Superintendent, Central Prison, Madurai**. After a period of 8 weeks, the petitioners should surrender before the Judicial Magistrate concerned and execute a fresh bond each for Rs.10,000/- with two sureties for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioners shall appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioners shall co-operate with the investigation and they shall not threaten the witnesses, he shall not induce witnesses and they shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in ***P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560***. Accordingly, the petitions are allowed.

Pronounced by me in Camp Court on the 4th day of May 2020.

Sd/- A.Nazeema Banu,
Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Koodalpudur P.S.
3. The Superintendent, Central Prison, Madurai
4. The Petitioner through his counsel.